

ITEM NO.21

COURT NO.2

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6146/2023

(Arising out of impugned final judgment and order dated 29-03-2023 in CRL.M.C. No.2792/2017 passed by the High Court Of Delhi At New Delhi)

AMITA SINGH

Petitioner(s)

VERSUS

THE WIRE THROUGH ITS EDITOIR SIDDHARTH BHATIA & ANR.Respondent(s)

(IA No.97957/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No.97958/2023-EXEMPTION FROM FILING O.T.

IA No.97956/2023-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 03-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. R. P. Gupta, AOR
Mrs. Omika Dubey, Adv.
Mr. Alok Kumar Rai, Adv.
Mrs. Neetu Rai, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications seeking exemption from filing C/C of the impugned judgment, exemption from filing O.T. and permission to file lengthy list of dates are allowed.

Learned counsel for the petitioner submits on instructions of the petitioner that the name of the petitioner has come into a news

item attributing that she was signatory to a dossier submitted to the (Jawaharlal Nehru University) JNU Administration while according to her she has nothing to do with any dossier, if at all submitted.

Issue notice on the special leave petition as well as on the interim relief.

We would also like to issue notice to JNU through its Vice Chancellor to verify whether any dossier at all was submitted to the University, and if so, to what effect and by whom, limited to the aforesaid aspect.

Dasti, in addition, is permitted.

A Copy of the order to accompany the notice.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER